

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.14(A)(14)-DJ/U/2015/ 6120-133 /

Dated, Kailashahar,
The 27th November, 2015.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.
6. The Judicial Magistrate 1st Class-Cum-Civil Judge(Jr. Division) (Court No. 1 & 2), Kailashahar, North Tripura Judicial District.

Subject:- Transmission of 3 (three) nos of Formats [i.e. HCT-M9 (in part), HCT-Q1 & HCT-Y1] in respect of the District Judiciary of Tripura as modified with reference to the order No.89, dated 03.10.2015.

Sir,

In enclosing herewith a photo copy of letter No.F.40(30)-HCT/Misc-STT/SJ/2013-15/23040-49, dated- 20.11.2015 along with 3(three) nos of Formats [i.e. HCT-M9(in part), HCT-Q1 & HCT-Y1] in respect of the District Judiciary of Tripura as modified with reference to the order No.89, dated 03.10.2015.

You are requested to furnish the aforesaid modified statements to this establishment with effect from 1st January, 2016 within 5th day of every month (for HCT-M9 & HCT-Y1) and within 10 day of every quarter (For HCT-Q1) in 2(two) sets without fail for onwards transmission of the same to the Hon'ble High Court of Tripura.

Yours faithfully,

Enclosed: As stated above.
32(thirty two) Sheets.

Sd/-

(D.M. JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for information and necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

[Signature]
(D.M. JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

By hand/Fax/e-mail

6/84
21/11/15

High Court of Tripura
Agartala

No. F.40 (30)-HCT/Misc.STT/SJ/2013-15/ 23040-49

From: A. Debbarma,
Registrar (Judicial)

To

1. **The District & Sessions Judge,**
Unakoti Judicial District, Kailashahar/West Tripura Judicial District,
Agartala/South Tripura Judicial District, Belonia/ North Tripura
Judicial District, Dharmanagar/Gomati Judicial District, Udaipur .
2. **The Judge,**
Family Court,
Agartala, West Tripura Judicial District/Udaipur, Gomati Judicial
District/Kailashahar, North Tripura Judicial District.

Dated, Agartala, the 20th November, 2015

Sub: Transmission of 3 (three) no. of Formats [i.e., HCT-M9 (in part),
HCT-Q1 & HCT-Y1] in respect of the District Judiciary of
Tripura as modified with reference to the Order No. 89, dated
03.10. 2015.

Sir,

With reference to the subject cited above. I am directed to send
herewith 3 (three) no. of Formats [i.e., HCT-M9 (in part), HCT-Q1 & HCT-Y1]
afresh in respect of the District Judiciary of Tripura as modified with reference to
the **Order No. 89, dated 03.10.2015** with a request to circulate the same amongst
all the Judicial Officers under your respective jurisdiction for their information and
to furnish the aforesaid statements to this Registry with effect from 1st January
2016. without fail.

All the 3 (three) modified Formats are also available in our official
website and can be downloaded

Yours faithfully,

Enclosed: As stated above

A. Debbarma
(A. Debbarma)
Registrar (Judicial)

Copy to:

1. The Secretary attached to the Registrar General High Court of Tripura,
Agartala.
2. The System Analyst, Computer Section, High Court of Tripura Agartala
to upload the same in the official website of the High Court of Tripura

Sd/-
Registrar (Judicial)

Shan m
on 11/11/15
R/f
21/11/15

NET WORKING DAYS WITH DETAILS OF NON-WORKING DAYS
(DURING THE MONTH OF 2016)

		DATES OF THE MONTH UNDER REPORT				NO OF DAYS
1	Sunday/Second Saturday				DD
2	Gazetted/Local Holidays				DD
3	P.O. is on leave				DD
4	Number of Non-working days				DD
5	Net Working days				DD

- 1 Certified that no Bill of Road and Diet Money of witnesses who have been examined/allowed to go unexamined during the month under report is pending in the Court or, that all the witnesses have been paid the Road and Diet Money on the day of hearing and no bill is pending for payments in the *Nazarat* Section.
- 2 Certified that all the Judgments have been dictated signed and pronounced within the prescribed time from the date of hearing the arguments

Signature of the Presiding Officer

Statement of cases reserved for pronouncement of Judgments/Orders

in respect of the Court of

(for the month of, 2016)

Sl. No.	Title of the Case	Date on which the case is reserved for Judgment/Order	No. of such cases in which Judgment/Order has been pronounced	No. of such cases in which Judgment/Order could not be pronounced despite the case having been heard and reserved for Judgment/Order	Reasons for non-pronouncement of Judgment/Order within time-limit
1	2	3	4	5	6

Signature of the Presiding Officer

**STATEMENT SHOWING
NUMBER OF MISC. APPLICATION(S) REGISTERED, DISPOSED OF
ON THE DATE OF FILING ETC.**

No. of Misc. Applications registered during the month	Nature of the applications	No. of applications disposed of on the date of filing	No. of applications which more than one adjournment was granted after the service of respondents	Whether all the applications have been disposed of within 10 weeks from the date of filing of applications, if not, reasons thereof
1	2	3	4	5

Signature of the Presiding Officer

HCT-M9

Statement showing number of un-examined witnesses in Civil/Criminal Cases
in respect of the Court of
(During the month of, 2016)

Sl. No.	Particulars i.e., title and	No. of witnesses though present allowed to go un-examined	Reasons for non-examination of witnesses
1	2	3	4

Signature of the Presiding Officer

(As modified with ref. to Order No. 89, dated 03.10.2015)

FORM FOR MONTHLY STATEMENT

Showing Court-wise number of Civil Cases instituted, disposed of and pending with age-wise particulars for the month of , 201.....

1 Name of Presiding Officer..... and name of Court.....

2. Number of working days during the month.....

3. Number of witnesses examined.....

NAME OF CASES	Age-wise pendency of cases from last month												Institution during the month					Total of (a) to (e) of Col. No.4	Total No. of cases for disposal (Col. No.3 + 5)	Age-wise disposal of Contested Cases																
	Total of (a) to (f) of Col. No.2												(a) New institution	(b) By Reinstatement	(c) By Demand	(d) By transfer	(e) Otherwise	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before							
	Total of (a) to (l) of Col. No.7												(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before
	Total of (a) to (l) of Col. No.8												Total of (a) to (l) of Col. No.9																							
1 CIVIL WORK																																				
District or Court wise																																				
01 Title Suits																																				
02 Money Suits																																				
03 RCC Cases																																				
04 Misc (D) Cases																																				
05 Title Execution Cases																																				
06 Money Execution Cases																																				
07 Title Appeals																																				
08 Money Appeals																																				
Total of (a) to (l) of Col. No.7																																				
Total of (a) to (l) of Col. No.9																																				

1	NAME OF CASES	2											3	4					5	6	7											8																
		Age-wise pendency of cases from last month's												Institution during the month							Age-wise disposal of Contested Cases																											
		(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)	(l)	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)	(l)	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)	(l)	Total of (a) to (l) of Col. No.7										
09. RCC Appeals																																																
10. RCC Revision: Cases																																																
11. Misc. Civil Appeals																																																
12. Claim Cases u/s 166, MV Act																																																
13. Indian Succession Act/Succession/ G & W Act																																																
14. Guardianship Cases																																																
15. Misc (Probate) Cases																																																
16. Title (Probate) Suits																																																
17. Title (Matrimonial) Suits																																																
18. Appointment of Receiver/Guardian																																																

NAME OF CASES	Age-wise disposal of Uncontested Cases												Total of (a) to (j) of Col. No.9	Total of Cols. 8 & 10 showing total disposal	Age-wise pendency of cases at the end of the month		Total of (a) to (j) of Col. 12 showing pendency	Disposal in Units		Total of (a) & (b) of Col. No.14
															13	14		15		
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before							(a) Contested	
1 CIVIL WORK																				
District or Court-wise																				
01 Title Suits																				
02 Money Suits																				
03 RCC Cases																				
04 Misc (U) Cases																				
05 Title Execution Cases																				
06 Money Execution Cases																				
07 Title Appeals																				
08 Money Appeals																				

NAME OF CASES	Age wise disposal of Uncontested Cases												Total of (a) to (j) of Col. No.9	Total of Cols. 8 & 10 showing total disposal	Age wise pendency of cases at the end of the month												Total of (a) to (j) of Col. 12 showing pendency		Disposal in Units		Total of (a) & (b) of Col. No. 14			
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before	10	11	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before	13	(a) Contested	(b) Uncontested	14	15			
19. Other Family Court matters													0																					
20. Reference under LA Act																																		
21. Reference under ID Act																																		
22. Interlocutory matter under ID Act																																		
23. Wakf matters																																		
24. Departmental Enquiry																																		
25. Arbitration (Execution) matters																																		
26. Other contested Civil Cases not covered above																																		
SUB-TOTAL (B)																																		
TOTAL (A+B)																																		

Remarks by the High Court

Remarks by the District and Sessions Judge

CERTIFICATES TO MONTHLY STATEMENTS

1. Certified that-
 - (a) all the judgments were pronounced within the prescribed time after hearing the final arguments;
 - (b) all the adjourned *sine die* records of the case have been correctly shown as 'Pending' in the relevant column of the statement;
 - (c) the total number of cases received by transfer during the month under report have been added to the relevant column of this statement;
 - (g) The figures in Column No.13 tally with the results after subtracting figures appearing in Column No.11 from figure of Column No.6;
 - (h) For the purpose of this statement original date of institution in respect of remand and cases restored or received by transfer has been taken into consideration; and
 - (i) Correctness of the figures has been verified by me

NOTES TO MONTHLY STATEMENTS

1. The due date for reaching all the statements in High Court is **10th of every month** of the succeeding month to which the statements relate. Delay, if any, in the submission of the statement is required to be explained in the forwarding letter.
2. Nature of cases indicated below Column No.1 is **not exhaustive but illustrative**. Only nature of cases on broad lines has been indicated.

FORM FOR MONTHLY STATEMENT

Showing Court wise number of Criminal Cases instituted, disposed of and pending with age wise particular for the month of _____, 201_____.

1 Name of Presiding Officer: _____ and name of Court: _____.

2 Number of working days during the month: _____.

3 Number of witnesses examined: _____.

PART OF CASES	Age wise pendency of cases from last month												Total of (a) to (l) of Col. No.2	Institution during the month				Total No. of cases for disposal (Cols No.3 + 5)	Age-wise disposal of Contested Cases															
	Age wise pendency of cases from last month													(a) New Institution	(b) By Restoration	(c) By remand	(d) By transfer		(e) Other wise	Total of (a) to (l) of Col. No.4	Total of (a) to (l) of Col. No.3 + 5)	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before	Total of (a) to (l) of Col. No.7
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before																						
2 CRIMINAL WORK																																		
District or Court wise																																		
01 Sessions Cases: Type -I																																		
02 Sessions Cases: Type -II																																		
03 Criminal Appeal																																		
04 Criminal Revision																																		
05 NDPS Act Cases																																		
06 Cases under the Prohibition of Children from Sexual Offences Act, 2012 made by Special Judge																																		
07 Other Cases under Special Act made by Sessions Courts																																		
08 Warrant Proceedings (PC) Cases																																		
09 Warrant Proceedings Cases under other Acts not included in this list																																		
10 Summons Proceedings (PC) Cases																																		
11 Summons Proceedings Cases under other Acts not included in this list																																		

NAME OF CASES	Age wise pendency of cases from last month												Total of (a) to (l) of Col. No 2	Institution during the month					Total No. of cases for disposal (Cols. No.3 + 5)	Total of (a) to (l) of Col. No. 2					
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before		(a) New Institution	(b) By Restoration	(c) By remand	(d) By transfer	(e) Otherwise							
																					u	v	w	x	y
33 Consumer Protection (CP) Act Cases																									
34 Arms Act Cases																									
35 Information Technology (IT) Act Cases																									
36 Cases investigated by JS and tried by Special Judicial Magistrates																									
37 Enquiry held as per order of the Hon'ble CJHC																									
38 Orders on Final Reports																									
39 Unprofessional Status under 17(1)(b) of PC Act Parents																									

2. CRIMINAL WORK	Age-wise disposal of Uncontested Cases													Age-wise pendency of Cases at the end of the month													Uncontested Units				
	Age-wise disposal of Uncontested Cases													Age-wise pendency of Cases at the end of the month													Uncontested Units				
District or Court wise	(a) 2013	(b) 2012	(c) 2011	(d) 2010	(e) 2009	(f) 2008	(g) 2007	(h) 2006	(i) 2005	(j) 2004	(k) 2003	(l) 2002	(m) 2002 & before	Total of (a) to (l) of Col. No. 9	Total of Cols. 8 & 10 showing total disposal	(a) 2013	(b) 2012	(c) 2011	(d) 2010	(e) 2009	(f) 2008	(g) 2007	(h) 2006	(i) 2005	(j) 2004	(k) 2003	(l) 2002 & before	Total of (a) to (l) of Col. 12 showing pendency	(a) Contested	(b) Uncontested	Total of (a) & (b) of Col.No.14
01. Sessions Cases: Type-I																															
02. Sessions Cases: Type-II																															
03. Criminal Appeals																															
04. Criminal Revisions																															
05. NDPS Act Cases																															
06. Cases under the Provisions of Children from Sexual Offences Act, 2012 triable by Special Judge																															
07. Other Cases under Special Act for by Sessions Courts																															
08. Warrant Proceedings JWC Cases																															
09. Warrant Proceedings Cases under other Acts not included in this list																															
10. Summons Proceedings JWC Cases																															
11. Summons Proceedings Cases under other Acts not included in this list																															

NAME OF CASES	A) year disposal of Uncontested Cases												10	11	A) year pendency of cases at the end of the month												13	Uncontested Units		15	
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before			Total of (a) to (l) of Col. No 9	Total of Col. 8 & 10 showing total disposal	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007		(k) 2006	(l) 2005 & before		Total of (a) to (l) of Col. 12 showing pendency
12. Summary Trial (acts under IPC)																															
13. Summary Trial Cases under other Acts not included in this list																															
14. PFA Act/FS & S Act Cases																															
15. Electricity Act Cases																															
16. Essential Commodity Act Cases																															
17. Cases under 175, Cr. P. /Muslim Women (Protection on Divorce) Act																															
18. Domestic Violence Act Cases																															
19. N. Act Cases																															
20. MV Act Cases/Traffic Human Cases																															
21. Excise Act Cases																															
22. Juvenile Act Cases																															

NAME OF CASES	Aggravated disposal of Uncontested Cases											Aggravated pending of cases at the end of the month											Disputed Units		Total of (a) & (b) of Col. NS 14			
	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before	Total of (a) to (l) of Col. NS 9	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006		(l) 2005 & before	Total of (a) to (l) of Col. 12 showing pendency	(a) Contested
	9											10	11	12											13	14	15	
20. Forest Act Cases																												
21. Wild Life Cases																												
22. Labour Act Cases																												
23. Wages & Measures Act Cases																												
24. Prisons Act Cases /IM IDP Act Cases																												
25. Cases under Payment Act & Rules made thereunder																												
26. Cine-matograph																												
27. Copy Right Act Case																												
27. Cruelty to Animal Act Case																												
28. Gambling Act Cases																												
29. Impoundment Act Cases																												
30. Transfer Shares & Establishment Act Case																												
31. Cases of Arrangements on S/ST																												
32. Prevention of Corruption (PC) Act Case																												

NAME OF CASES	Age wise disposal of Uncontested Cases													Age wise pendency of cases at the end of the month													Disposal in Units		Total of (a) & (b) of Col. No 14															
	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)	(l)	Total of (a) to (l) of Col. No 9	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)	(l)	Total of (a) to (l) of Col. 12 showing pendency	(a)	(b)																
33 Consumer Protection (CP) Act Cases																																												
34 Arms Act Cases																																												
35 Information Technology (IT) Act Cases																																												
36 Cases investigated by CBI and tried by Special Judicial Magistrates																																												
37 Enquiry held as per order of the Hon'ble SJ/Jt																																												
38 Orders on Final Reports																																												
39 Court's Final Statement - up to date till 31.03.2016																																												
	9													10	11													12													13	14		15

CERTIFICATES TO MONTHLY STATEMENTS

1. Certified that—

(a) all the judgments were pronounced within the prescribed time after hearing the final arguments.

(b) all the adjourned *sine die* records of the case have been correctly shown as 'Pending' in the relevant column of the statement.

(c) the total number of cases received by transfer during the month under report have been added to the relevant column of this statement

(d) The figures in Column No.13 tally with the results after subtracting figures appearing in Column No.11 from figure of Column No.6.

(e) For the purpose of this statement, original date of institution in respect of remand and cases restored or received by transfer has been taken into consideration; and

(f) Correctness of the figures has been verified by me

NOTES TO MONTHLY STATEMENTS

1. The due date for reaching all the statements in High Court is 10th of every month of the succeeding month to which the statements relate. Delay, if any, in the submission of the statement is required to be explained in the forwarding letter.

2. Nature of cases indicated below Column No.1 is not exhaustive but illustrative. Only nature of cases on broad lines has been indicated

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
03	RCC Cases									
04	Misc (J) Cases									
05	Title Execution Cases									
06	Money Execution Cases									
07	Title Appeals									
08	Money Appeals									
09	RCC Appeals									
10	RCC Revision Cases									
11	Misc Civil Appeals									
12	Claim for 1/3 rd Tr. MV Act									
13	Indian Succession Act/Surrogate/G & W Act Cases									
14	Guardianship Cases									
15	Misc (Probate) Cases									
16	Test Probate Cases									

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
30.	Criminal Revisions									
31.	NDPS Act Cases									
32.	Cases under the Protection of Children from Sexual Offences Act, 2012 triable by Special Judge									
33.	Other Cases under Special Act tried by Sessions Courts*									
34.	Warrant Procedure IPC Cases									
35.	Warrant Procedure Cases under other Acts not included in this list									
36.	Summons Procedure IPC Cases									
37.	Summons Procedure Cases under other Acts not included in this list									
38.	Summary Trial Cases under IPC									
39.	Summary Trial Cases under other Acts not included in this list									
40.	PEA Act: F & S Act Cases									
41.	Electricity Act Cases									
42.	Essential Commodity Act Cases									
43.	Cases under 195, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000									

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02 c) Other Cases	03	04	05	06	07	08	09	10	11
71	Bail Applications u/s. 438 & 439 of Cr.P.C.									
72	Other Bail Applications									
73	Other Misc. Cases not covered above									
74	Other Crf. Cases not covered above									
75	Cases tried by the Juvenile Justice Board									
	TOTAL									

The information given above are found correct on verification.

Total units achieved:

(Signature with date and seal of the Presiding Officer)

Remark by District & Sessions Judge:

Grade: Outstanding/Very Good/Average/Below average

Signature with date & seal.

(As modified with ref. to Order No. 89, dated 03.10.2015)

HCT-Y1

COURT OF THE
DISTRICT & SESSIONS JUDGE
TRIPURA

No. _____
Jan 2015

Subj: Yearly compiled return in regard to different category of cases pending in the Subordinate Courts-
Ref: F. 40 (20)(a)-HCT/STT-Y/2013/_____ dated _____ on the above subject

YEARLY COMPILED RETURN IN REGARD TO
DIFFERENT CATEGORY OF CASES PENDING IN THE SUBORDINATE COURTS
AT THE END OF THE YEAR, 2014

State: Tripura District: Tripura

Sl. No.	Type of Case	No. of cases pending	Remarks
01	Title Suits		
02	Money Suits		
03	RCC Cases		
04	Misc (J) Cases		
05	Title Execution Cases		
06	Money Execution Cases		
07	Title Appeals		
08	Money Appeals		
09	RCC Appeals		
10	RCC Revision Cases		
11	Misc. Civil Appeals		
12	Claim cases u/s. 166, MV Act		
13	Indian Succession Act/Succession/G & W Act Cases		
14	Guardianship Cases		
15	Misc (Probate) Cases		
16	Title (Probate) Suits		
17	Title (Matrimonial) Suits		
18	Appointment of Receiver/Guardian		
19	Other Family Court matters		
20	Reference under LA Act		
21	Reference under ID Act		
22	Interlocutory matter under ID Act		
23	Wkf/ matters		
24	Departmental Enquiry		
25	Arbitration (Execution) matters		
26	Other contested Civil Cases not covered above		
27	Sessions Cases: Type -I		
28	Sessions Cases: Type -II		
29	Criminal Appeals		
30	Criminal Revisions		
31	NDPS Act Cases		
32	Cases under the Protection of Children from Sexual Offences Act, 2012 triable by Special Judge		
33	Other Cases under Special Act tried by Sessions Courts		

(Signature of the District & Sessions Judge/Judge, Family Court)

34	Warrant Procedure IPC Cases	
35	Warrant Procedure Cases under other Acts	
36	Summons Procedure IPC Cases	
37	Summons Procedure Cases under other Acts	
38	Summary Trial Cases under IPC	
39	Summary Trial Cases under other Acts	
40	PTA Act /FS & S Act Cases	
41	Electricity Act Cases	
42	Essential Commodity Act Cases	
43	Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act	
44	Domestic Violence Act Cases	
45	NI Act Cases	
46	MV Act Cases/Traffic Challan Cases	
47	Excise Act Cases	
48	Juvenile Act Cases	
49	Forest Act Cases	
50	Wild Life Cases	
51	Labour Act Cases	
52	Weights & Measures Act Cases	
53	Foreigners Act Cases/(M/D)T Act Cases	
54	Cases under Passport Act & Rules made thereunder	
55	Cinematography/Copy Right Act Cases	
56	Prevention of Cruelty to Animal Act Cases	
57	Gambling Act Cases	
58	Tripura Police Act Cases	
59	Tripura Shops & Establishment Act Cases	
60	Cases of Atrocities on SC/ST	
61	Prevention of Corruption (PC) Act Cases	
62	Consumer Protection (CP) Act Cases	
63	Arms Act Cases	
64	Information of Technology (IT) Act Cases	
65	Cases investigated by CBI and tried by Special Judicial Magistrates	
66	Enquiry held as per order of the Hon'ble SC/HC	
67	Orders on Final Reports	
68	Confessional Statements u/s. 164 (1), Cr. PC /TI Parade	
69	Cases settled through Mediation	
70	Cases disposed of in Lok Adalats/Holiday Courts: a) MAC Cases, b) Matrimonial matters, and c) Other Cases	
71	Bail Applications u/s. 438 & 439 of Cr.P.C.	
72	Other Bail Applications	
73	Other Misc. Cases not covered above	
74	Other Crl. Cases not covered above	
75	Cases Tried by the Juvenile Justice Board	
TOTAL		